

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): (a) to (c). Yes, Sir. A Committee consisting of

- | | | |
|---|---|----------|
| <ol style="list-style-type: none"> 1. Shri Justice V.S. Malimath, Chief Justice, Kerala High Court 2. Shri Justice P.D. Desai, Chief Justice, Calcutta High Court | } | Chairman |
|---|---|----------|

Members

3. Shri Justice P.C. Jain,
Chief Justice, Karnataka High
Court

has been constituted to study the problem of arrears in the High Courts and Subordinate Courts and to suggest remedial measures, and it has been asked to submit its report to the Government as soon as possible.

[English]

Inter-Bank Communication Network

*178. SHRI VIJAY N. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether some of the public sector banks have expressed disagreement with the Reserve Bank establishing the proposed inter-bank communication network;

(b) if so, the reasons offered by the public sector banks for differences with the RBI;

(c) whether no important information can be transmitted on the proposed system of the RBI; and

(d) if so, the manner in which Government propose to remove disagreement on inter-bank communication network?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS

IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). The proposal relating to setting up of BANKNET to improve communication linkage amongst banks is being developed in consultation with all concerned. The network, when fully operational, will facilitate message transfer, file transfer, electronic fund transfer and common data base access amongst the member banks.

Import of coaches from U.K.

*179. SHRI Y.S. MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the British Rail Engineering Ltd. are demanding higher prices for its latest generation coaches;

(b) how much more money in terms of foreign exchange will have to be shelled out to BREL because of price hike; and

(c) whether any safeguards were provided to meet contingencies of breach of contract at the time of signing of the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) The demand made for higher prices was subsequently withdrawn by BREL Ltd.

(b) Does not arise.

(c) No agreement has been signed with the firm.

[Translation]

Central Clearance for Orchha Power and Irrigation Project in M.P.

*180. SHRIMATI VIDYAVATICHATURVEDI: Will the Minister of WATER RESOURCES be pleased to state: